

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 558/TT/2014**

- Subject : Truing up transmission tariff of 2009-14 tariff block and determination of transmission tariff of 2014-19 tariff block of 400 kV D/C Baharampur-Bheramara Transmission Line, LILO of 400 kV S/C Farakka-Jeerat Transmission Line at Baharampur and 1 no. 80 MVAR Bus Reactor and associated line bays and reactor bay at Baharampur under Interconnection between India and Bangladesh Electrical Grids for India portion in Eastern Region.
- Date of Hearing : 4.10.2016.
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Bangladesh Power Development Board (BPDB)
- Parties present : Shri S.K. Venkatesan, PGCIL  
Shri S.S. Raju, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri M.M. Mondal, PGCIL

**Record of Proceedings**

The representative for the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff of 2009-14 tariff block and determination of transmission tariff of 2014-19 tariff block for 400 kV D/C Baharampur-Bheramara T/L, LILO of 400 kV S/C Farakka-Jeerat T/L at Baharampur and 1 no. 80 MVAR Bus Reactor and associated line bays and reactor bay at Baharampur under Interconnection between India and Bangladesh Electrical Grids for India portion in Eastern Region;



- b) The tariff for the instant transmission asset for 2009-14 tariff period was allowed vide order dated 11.6.2014 in Petition No. 101/TT/2013 and the same is paid by the respondent BPDB; and
- c) There is variation in additional capital expenditure allowed for 2014-19 period vide order dated 11.6.2014 and the additional capital expenditure projected now and requested to allow the variation in additional capital expenditure.

2. None appeared on behalf of the respondents.

3. The Commission directed the petitioner to file the following information, on affidavit by 20.10.2016 with a copy to the respondents:-

- (i) Details of de-capitalization of assets made during 2009-14 and 2014-19 period, if any;
- (ii) Petition number corresponding to other assets covered in the project, wherein the true-up tariff for 2009-14 has been claimed;
- (iii) Documentary proof of the rate of interest of SBI (21.3.2012) as 10.18% during 2009-14 period;
- (iv) Computation of interest during construction (IDC) on cash basis from:
  - i) The date of infusion of debt fund up to SCOD and
  - ii) SCOD to actual COD of the asset;

While submitting the un-discharged liability portion of IDC/IEDC, clarify whether it has been included in the projected additional capital expenditure claimed;

- (v) Clarify whether entire liability pertaining to initial spares has been discharged as on COD, if no, year wise detail of discharging of the same, among the Sub-station and transmission line separately; and
- (vi) Editable soft copy (Excel format) IDC to be claimed on cash basis with links.

4. The Commission also directed the respondents to file their reply by 1.11.2016 with an advance copy to the petitioner who shall file its rejoinder, if any by 8.11.2016. The Commission further observed that no extension of time shall be granted and in case, no information is filed within the due date, the matter shall be considered based on the available records.



5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)

